

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.347/05

Tuesday this the 24th day of May 2005

C O R A M :

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Jacob Kuruvila,
Data Entry Operator,
'C' A/c No.8326540, Area Accounts Office (Navy),
Perumanoor P.O., Kochi – 15, Kerala.Applicant

(By Advocate Mr.V.Ajith Narayanan)

Versus

1. Union of India represented by its Secretary,
Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts,
R.K.Puram, New Delhi.
3. Principal Controller of Defence Accounts (Navy),
No.1, Cooperage Road, Mumbai – 39.
4. The Joint Controller of Defence Accounts,
Area Accounts Office (Navy), Perumanoor P.O.,
Thevara, Cochin – 15.
5. The Senior Accounts Officer (Administration Section),
Area Accounts Office (Navy), Perumanoor P.O.,
Thevara, Cochin – 15.
6. Accounts Officer (AN),
Area Accounts Office (Navy),
Perumanoor P.O., Cochin – 15.
7. Accounts Officer (RDP-in-Charge),
Area Accounts Office (Navy),
Perumanoor P.O., Cochin – 15.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 24th May 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

The applicant who is working as a Data Entry Operator 'C' in the

Area Accounts Office (Navy), Perumanoor P.O., Cochin is aggrieved by the issue of Annexure A-1 transfer order by which he has been transferred out of Cochin to Kannur in public interest. Learned counsel for the applicant submitted that he had been alerted for a transfer out of state to which he had indicated three places of choice, namely, Bangalore, Nashik & Hyderabad. But by Annexure A-1 order he had been transferred to Kannur within the state of Kerala. Even though the place is within the state of Kerala the applicant apprehends that it will delay the chance of returning to Cochin on a second spell by five years as the cut off date would be reckoned afresh taking into account Kannur as the place of posting in the state of Kerala. However, learned counsel on both sides agree that the pending representation in regard to the applicant's difficulty in moving out of Cochin at this point of time can be considered and disposed of by the respondents.

2. In the interest of justice, the application is disposed of directing the respondents to consider and dispose of the pending representation of the applicant and to give him an appropriate reply within a period of one month from the date of receipt of a copy of this order. During this period the order of transfer would not be acted upon. I dispose of the application with the above orders.

(Dated the 24th day of May 2005)

H. P. DAS
ADMINISTRATIVE MEMBER